

**PUBLIC ANNOUNCEMENT FOR THE ATTENTION OF EQUITY SHAREHOLDERS OF
AMPL CAPITAL LIMITED**

(FORMERLY KNOWN AS CREDENT GLOBAL FINANCE LIMITED)

**Registered Office – Unit No. 1216, 12th Floor, C-wing, One BKC, G Block, Opposite Bank of
Baroda, Bandra Kurla Complex, Bandra East, Mumbai, Maharashtra 400051,**

Email – compliance@credentglobal.com ; Website: www.credentglobal.com

Corporate Identification Number: L65910MH1991PLC404531

**PUBLIC ANNOUNCEMENT UNDER REGULATION 3 READ WITH REGULATION 13, 14,
15(1) OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL
ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011
("REGULATIONS"), AND AS AMENDED FROM TIME TO TIME**

**OPEN OFFER FOR ACQUISITION UPTO 1,59,79,920 (ONE CRORE FIFTY NINE LAKH
SEVENTY NINE THOUSAND NINE HUNDRED AND TWENTY) FULLY PAID-UP EQUITY
SHARES OF FACE VALUE INR 2/- (RUPEES TWO ONLY) EACH ("EQUITY SHARES")
REPRESENTING 26.00% OF THE TOTAL ISSUED, OUTSTANDING AND FULLY PAID-UP
EQUITY SHARE CAPITAL CARRYING VOTING RIGHTS OF AMPL CAPITAL LIMITED
(FORMERLY KNOWN AS CREDENT GLOBAL FINANCE LIMITED) ("TARGET
COMPANY") (PAN:AAACO1422B), A COMPANY REGISTERED UNDER THE
COMPANIES ACT, 1956 AND HAVING ITS REGISTERED OFFICE AT UNIT NO. 1216,
12TH FLOOR, C-WING, ONE BKC, G BLOCK, OPPOSITE BANK OF BARODA,
BANDRAKURLA COMPLEX, BANDRA EAST, MUMBAI-400051, FROM THE PUBLIC
SHAREHOLDERS OF THE TARGET COMPANY BY DP GLOBAL WEALTH
MANAGEMENT LLP (PAN:AAYFD9343F) ("ACQUIRER-1") AND MR. VIKAS KATARIA
(PAN:AHCPK6954C) ("ACQUIRER-2") (ACQUIRERS) TOGETHER WITH MS. SUPRIYA
KATARIA(PAN:ASFPK5555M)("PAC") IN HER CAPACITY AS A PERSON ACTING IN
CONCERT WITH THE ACQUIRERS, PURSUANT TO AND IN COMPLIANCE WITH THE
REQUIREMENTS OF THE SECURITIES AND EXCHANGE BOARD OF INDIA
(SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011
AND SUBSEQUENT AMENDMENTS THERETO ("SEBI (SAST) REGULATIONS") ("OPEN
OFFER" OR "OFFER").**

This Public Announcement ("PA" or "Public Announcement") is being issued by Novus Capital Advisors Private Limited (Formerly known as Fast Track Finsec Private Limited), a Company registered under Companies Act, 1956, ("Manager to the Offer") for and on behalf of Acquirers to the Public Shareholders of the Target Company pursuant to and in Compliance with, amongst others, Regulations 3 and 4 of Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereto {"SEBI (SAST) Regulations, 2011 Regulations"}.

1) OFFER DETAILS:

- 1.1 Offer Size:** The Acquirers hereby make this Open Offer ("Offer") to all the public shareholders of the Target Company to acquire upto 1,59,79,920 (One Crore Fifty Nine Lakh Seventy Nine Thousand Nine Hundred And Twenty) fully paid up Equity Shares of face value of INR 2/- (Rupees Two Only) each of the Target Company, as on the date of this Public Announcement, to open offer shares, subject to the terms and conditions mentioned in this Public Announcement ("PA"), Detailed Public Statement ("DPS") and Letter of Offer ("LOF") that are proposed to be issued in accordance with the Regulations.
- 1.2 Offer Price/ Consideration:** The Offer Price of INR 30 /- (Rupees Thirty Only) per Equity Share ("Offer Price") which is consider in accordance with Regulation 8(2) of the Regulations. Assuming full subscription in the Open Offer, the total consideration payable by the Acquirer will be INR 47,93,97,600 /- (Rupees Forty-Seven Crore Ninety-three Lakh Ninety-Seven Thousand Six Hundred Only) ("Maximum Consideration").



1.3 Mode of Payment: The Offer Price is payable in “Cash” in accordance with Regulation 9(1)(a) of the Regulations.

1.4 Type of Offer: This is a Triggered Offer under Regulations 3(1) the Regulations. This Open Offer is not conditional offer subject to any minimum level of acceptance in terms of Regulation 19 of the Regulation. This is not a competing offer in terms of Regulation 20 of the Regulations.

2) TRANSACTION WHICH HAS TRIGGERED THE OPEN OFFER OBLIGATIONS (UNDERLYING TRANSACTION)

This mandatory Open Offer is being made by the Acquirers and PACs pursuant to the Market Purchase of 5,66,264 equity shares of the Target Company.

Details of underlying transaction						
Type of Transaction	Mode of Transaction	Shares/ Voting rights acquired/ proposed to be acquired		Total Consideration for shares /Voting Rights acquired	Mode of payment	Regulation which has triggered
		Number	% vis a vis total equity / voting Capital			
Direct Acquisition	Market Purchase – Acquirer-1 proposes to place order with their stock Broker on June 30, 2026 (“Purchase Order”) to purchase upto 5,66,264 Equity Shares at a per equity share price of not more than Rs. 30 and for an overall consideration amount not exceeding INR 1,69,87,920 on any recognised stock exchange in India as instructed by the Acquirer-1 from time to time.	5,66,264 Equity Shares	0.92 % of Total equity share capital	INR 1,69,87,920	Cash	Regulation 3(1) of SEBI (SAST) Regulation

Given the intent of the Acquirers to acquire control of the Target Company, and that the combined shareholding of the Acquirers and PAC in the Target Company which will exceed 25% of the total Equity Share Capital of the Target Company pursuant to the above-mentioned proposal to place the Purchase Order for the acquisition of Equity Shares, accordingly this mandatory Offer is being made under Regulation 3(1) of the SEBI (SAST) Regulations.



3) Details of the Acquirer(s) /PAC

Details	Acquirer 1	Acquirer 2	PAC	Total
Name of Acquirer	DP Global Wealth Management LLP	Vikas Kataria	Supriya Kataria	
PAN	AAAYFD9343F	AHCPK6954C	ASFPK5555M	
Address	50 Ghas Bazar, Pole no. 6305, Ratlam, Madhya Pradesh 457001	House no. 50, Ghas Bazar, Ratlam, Madhya Pradesh-457001	House no. 50, Ghas Bazar, Ratlam, Madhya Pradesh-457001	
Name(s) of persons in control/promoters of acquirers/ PAC where Acquirers/PAC are companies	Santosh Kataria and Vikas Kataria	Not Applicable	Not Applicable	
Name of the Group, if any, to which the Acquirer/PAC belongs to	Not Applicable	Not Applicable	Not Applicable	
Pre-Transaction shareholding • Number of equity shares in the Target Company • % of total share capital	86,04,039 Equity Shares 14.00 % of Total Share Capital	12,44,948 Equity Shares 2.03% of Total Share Capital	49,56,204 Equity Shares 8.06% of Total Share Capital	1,48,05,191 Equity Shares 24.09% of Total Share Capital
Proposed shareholding after the acquisition of shares which triggered the Open Offer	91,70,303 Equity Shares 14.92 % of Total Share Capital	12,44,948 Equity Shares 2.03% of Total Share Capital	49,56,204 Equity Shares 8.06% of Total Share Capital	1,53,71,455 Equity Shares 25.01% of Total Share Capital
Proposed shareholding after the acquisition of shares which triggered the Open Offer (No. of Equity Shares) (Assuming the entire 26.00% is tendered in the Open Offer)	2,43,51,227 Equity Shares 39.62 % of Total Share Capital	20,43,944 Equity Shares 3.33% of Total Share Capital	49,56,204 Equity Shares 8.06% of Total Share Capital	3,13,51,375 Equity Shares 51.01% of Total Share Capital
Any other interest in the Target Company	To the extent of shareholding in the target company	To the extent of shareholding and management in the target company	To the extent of shareholding in the target company	

4) Details of selling shareholders, if applicable: Not Applicable



5) INFORMATION ABOUT THE TARGET COMPANY

Name	AMPL Capital Limited (Formerly Known as Credent Global Finance Limited)
CIN	L65910MH1991PLC404531
Exchange where shares are Listed	BSE Limited ("BSE")

- 5.1 AMPL Capital Limited (Formerly Known as Credent Global Finance Limited), is a Public Limited Company under the Companies Act, 1956.
- 5.2 Presently, Registered Office of the Company is situated at Unit No. 1216, 12th Floor, C-wing, One BKC, G Block, Opposite Bank of Baroda, Bandra Kurla Complex, Bandra (East), Mumbai, Maharashtra, India, 400051
- 5.3 As on date of this PA, the Authorised Share Capital of the Company is INR 25,00,00,000/- (Rupees Twenty Five Crore Only) divided into 12,50,00,000 (Rupees twelve Crore and Fifty Lakh Only) Equity Shares of face value INR 2/- (Rupees Two) each and the Issued, Subscribed and Paid-up Equity Share Capital of the Company is INR 12,29,22,460/- (Rupees Twelve Crore Twenty Nine Lakh Twenty Two Thousand Four Hundred and Sixty Only) divided into 6,14,61,230 (Six Crore Fourteen Lakh Sixty One Thousand Two Hundred and Thirty Only) Equity Shares of face value INR 2/- (Rupee One Only) each.
- 5.4 Presently, 6,14,61,230 (Six Crore Fourteen Lakh Sixty-One Thousand Two Hundred and Thirty Only) Equity Shares of the Target have been listed on Main Board of BSE Limited.
- 5.5 There are no partly paid-up Equity Shares of the Target Company.
- 5.6 Presently, the Board of Directors of the Target Company comprises of Mr. Aditya Vikram Kanoria (DIN: 07002410), Mr. Sulabh Jain (DIN: 07739598), Mr. Mohit K Chheda (DIN: 06594845), Mr. Mandeep Singh (DIN: 06395827), Mr. Shubhangi Agarwal (DIN: 08135535) and Mrs. Vikas Kataria (DIN: 02855136) Mr. Navneet Kumar. (DIN: 10725183) (Source: MCA Website).
5. There are no issued and outstanding convertible warrants of the Company. However, the Board of Directors of the Company, at its meeting held on June 11, 2026, considered convening an extra ordinary general meeting to obtain shareholder approval to offer, issue and allot, at an appropriate time, in one or more tranches, up to an aggregate of 76,00,000 (Seventy-Six Lakh) Convertible Equity Warrants ("Warrants"). As on the date of this undertaking, no such warrants have been allotted.

6) OTHER TERMS OF THE OFFER

- 6.1 The Detailed Public Statement pursuant to this Public Announcement and which carries all such other information of the offer including the detailed information on the offer price, detailed information on the Acquirer, detailed information on the Target Company, detailed reasons for the offer, statutory approvals for the offer, details of financial arrangement, other terms of the offer, conditions to the offer etc. shall be published in all editions of any one English national daily newspaper with wide circulation, any one Hindi national daily newspaper with wide circulation, any one local language newspaper where the registered office of the Target Company is situated and any one local language newspaper of the Stock Exchanges where the shares are listed and where the volume of trading is recorded as maximum during sixty trading days preceding the date of the Public Announcement. The Detailed Public Statement shall be published on or before July 07, 2026.
- 6.2. The Acquirers/PAC undertake that they are aware of and shall comply with all obligations under the SEBI (SAST) Regulations, 2011.



- 6.3. The Acquirers have adequate resources and have made firm financial arrangements for financing the acquisition of the Equity Shares under the Offer in terms of Regulation 25(1) of the SEBI (SAST) Regulations, 2011.
- 6.4 The Open Offer is subject to receipt of relevant approvals from various statutory authorities, and other terms and conditions mentioned in this Public Announcement, and as will be set out in the DPS and the Letter of Offer that are proposed to be issued in accordance with the SEBI (SAST) Regulations 2011.
- 6.5 In this Public Announcement, all references to “₹” and/or “Rs.” are references to Indian Rupees.
- 6.6 Acquirers have no intention of delisting the Equity Shares of the Target Company pursuant to this Open Offer.

Issued by Manager to the Offer



Novus Capital Advisors Private Limited
(Formerly known as Fast Track Finsec Private Limited)
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Email: mb@novuscaps.com
Investor Grievance Email: investor@novuscaps.com
Website: www.novuscaps.com
Contact Person: Ms. Vikaas Verma

For and on behalf of Acquirers

Sd/-
Vikas Kataria
(Acquirer-2)

Place: New Delhi
Date: June 30, 2026

